

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1586
ANSWERED ON:06.03.2000
LEGISLATION ON INTERNATIONAL TERRORISM
RAGHUNANDAN LAL BHATIA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any proposal to enact a new Legislation aimed at combating the international terrorism;
- (b) if so, the details thereof;
- (c) whether it is also likely to include hijacking offences; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) & (b) : The Ministry of Home Affairs has informed that the Criminal Law (Amendment) Bill, 1995 was introduced in Rajya Sabha in 1995 which aims at combating Terrorist and Disruptive Activities and matters connected therewith. Due to lack of political consensus, the Bill could not be passed and is pending till date.

(c) & (d) : The Ministry of Home Affairs has also stated that all types of terrorist crimes will come under the purview of the definition of terrorist/disruptive acts in the proposed Bill. There will be no need for specific provision relating to hijacking offences as various international conventions relating to anti-hijacking and the enabling Indian Act entitled `Anti-Hijacking Act, 1982` already provide punishment with imprisonment for life and fine for such offences.